

NOTIFICATIONS UNDER COAL MINES
LABOUR WELFARE FUND ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947:—

(1) The Coal Mines Labour Welfare Fund (First Amendment) Rules, 1973, published in Notification No G.S.R. 504 in Gazette of India dated the 12th May, 1973.

(2) The Coal Mines Labour Welfare Fund (Fourth Amendment) Rules, 1973, published in Notification No G.S.R. 621 in Gazette of India dated the 9th June, 1973 [Placed in Library. See No LT-5364/73]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th August, 1973, agreed without any amendment to the Mysore State (Alteration of Name) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 30th July, 1973."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the

Rajya Sabha, at its sitting held on the 8th August, 1973, agreed without any amendment to the Laccadive, Minicoy and Amindivi Islands (Alteration of Name) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 30th July, 1973."

12.03 hrs

SUPPLEMENTARY DEMANDS FOR
GRANTS (RAILWAYS), 1973-74

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1973-74

12.05 hrs.

MATTER UNDER RULE 377

ATROCITIES ON HARIJANS

MR SPEAKER I have received this notice under Rule 377 about the murder of Harijans

SHRI JOYTIRMOY BOSU (Diamond Harbour): Yes, Sir.

MR SPEAKER You are very impatient

SHRI JYOTIRMOY BOSU It is true, I know my drawback

MR SPEAKER When you know it, why not suppress it? The notice under Rule 377 is to raise the matter regarding the murder of and inhuman treatment meted out to Harijans in Andhra Pradesh and Bihar I have received it in the following order:

Shri Ramavtar Shastri, Shri Bhogendra Jha and Shri Jyotirmoy Bosu. Shri Shastri.

श्री रामवतार शस्त्री (पटना) :
अध्यक्ष जी, हरिजनों पर अत्याचार का